

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI...5

ORIGINAL APPLICATION NO. 14894

MISC PETITION NO. (IN O.A.)
REVIEW APPLI. NO. (IN O.A.)
CONT. PETITION NO. (IN O.A.)

Seei. P. L. Madoi.....APPLICANT(S)
Vrs.

..... No. 1 & 2.....RESPONDENT(S)
Shri B. Malakar.....ADVOCATE(S)
FOR APPL.

.....
Shri B. K. Prasanna.....ADVOCATE(S)
FOR RESPNTS.

OFFICE NOTE	DATE	COURT'S ORDER
This application is in form and within time. C. F. of Rs. 10/- deposited on IPO/RP No. 863255 Dated 26/7/94	29.7.94	<p>Heard learned counsel Mr B. Malakar on behalf of applicant Shri Prasanna Kr. Mudoi. The applicant is an Electric Fitter/TL/GHY under Respondent No. 1 at Guwahati. He has submitted several representations to the DRM (Electric), N.F.Railway, Lumding for redressal of his grievances and to expunge adverse remarks and promotion. His last representation was dated 3.5.93 (Annexure-D). Learned counsel Mr B. Malakar submits for issuing a direction on respondents No. 1 and 2 for disposal of applicant's representation dated 3.5.93 within a fixed period.</p> <p>We have perused the contents in the copy of the representation. The applicant is going to retire in 1995 and some of his juniors superseded him. We consider that it is the appropriate time for respondents No. 1 and 2 to dispose of his representation with effec- tive orders.</p> <p>Accordingly, the respondents No. 1 and namely, the Assistant Electrical Engineer, N.F.Railway, Guwahati and D.R.M(P), N.F.Railw Lumding are directed to dispose of the representation dated 3.5.93 of the applicant</p>

contd...

29.7.94 within a period of 45 days from the date of receipt copy of this order.

This application is disposed of with the above order.

Inform all concerned.

Shagun
Vice-Chairman

60
Member

Copy of the order may be furnished to the counsel of the parties.

By order

Sh. 29.7.94

PG

16.8.94

Copy of order dtd.
29.7.94 issued to
all concerned by
Regd. Post and their
counsel vide A/W.
3453-58 dtd. 16.8.94.